

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 3787  
TO BE ANSWERED ON 24.03.2017

**GAPS IN PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012**

3787. SHRI KODIKUNNIL SURESH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the increase in number of children suffering from sexual abuse and assault;
- (b) if so, the remedial measures taken by the Government to address the gaps in the Protection of Children from Sexual Offences Act, 2012(POCSO);
- (c) whether the Government is yet to implement the recommendations of any Committee constituted to study the legislative and policy issues concerning child welfare, development and protection in the country; and
- (d) if so, the reasons therefor along with the reaction of the Government on the implementation of the recommendations?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a) As per 'Crime in India' published by the National Crime Records Bureau (NCRB), the details of sexual abuse and assault cases against children under the POCSO Act, 2012 are as under:

Year	Cases reported
2014-15	8,904
2015-16	14,913

- (b) Apart from creating awareness about the effective implementation of POCSO Act through consultation, workshop, seminar, media etc. Recently, POCSO e-box was launched on 26.08.2016 for online reporting of child sexual abuse.
- (c) to (d) No such committee has been constituted by Ministry of Women and Child Development.

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